

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1**

**MUMBAI BENCH**

**Item No. 48**

**IA 191/2025 IN C.P. (IB)/1008(MB)2023**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **23.04.2025**

NAME OF THE PARTIES: **ANMOL STEEL PROCESSORS PRIVATE LIMITED**

Section 10 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 191/2025**

1. Adv. Neelanshu Roy for the Applicant is present through VC.
2. Ld. Counsel for the Applicant seeks to withdraw the Application stating that Suspended Board has complied with all the obligations and prayer in this Application is rendered infructuous. Accordingly, IA 191 of 2025 is **dismissed as withdrawn.**

-Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Rehan Shaikh

-Sd/-

**JUSTICE V.G. BISHT**  
**MEMBER (JUDICIAL)**